

REGULATORY ACTION AGAINST COMPANIES AND THEIR DIRECTORS FOR NON-REDRESSAL OF INVESTOR GRIEVANCES

SEBI takes appropriate enforcement actions (adjudication, directions etc) as provided under the law where progress in redressal of investor grievances is not satisfactory. Accordingly, directions under section 11B/11 (4) (b) of SEBI Act were passed against the following companies and its directors debaring them from accessing the securities market and from buying, selling or dealing in securities directly or indirectly, in whatsoever manner, till all the investor's grievances against the company are resolved by them:

Year	Sl.No.	Name of the company	Date of order
2012-13	1	Shukla Data Technics Ltd	13/4/2012
	2	Top Telemedia Limited	10/8/2012
	3	International Hometex Ltd.	10/8/2012
	4	Alpine Industries Ltd.	12/7/2012
2011-12	1	Aashi Industries Ltd	7/4/2011
	2	AEC Enterprises Limited	7/4/2011
	3	Dharnendra Industries Ltd	7/4/2011
	4	Dharnendra Overseas Ltd	7/4/2011
	5	Enkay Texofood Industries Ltd	6/7/2011
	6	Kaleidoscope Films Ltd. (Formerly known as Gujarat Incatel Telecommunications Ltd. & Gujarat Investment Castings Ltd.)	26/5/2011
	7	Solid Carbide Tools Ltd	8/4/2011
2010-11	1	Akar Laminators Ltd.	8/12/2010
	2	Bhuvan Tripura Industries Ltd.	8/12/2010
	3	Binaca Synthetic Resins Ltd	8/12/2010
	4	Chicago Software Industries Limited	8/12/2010
	5	D R Softech & Industries Limited (Formerly Known As D R Industries Ltd)	13/12/2010
	6	Hindustan Industrial Chemicals Ltd	8/12/2010
	7	Ishwar Medical Service Ltd	8/12/2010
	8	Kanel Oil & Export Industries Ltd	15/12/2010
	9	Kolar Information Technologies Ltd (Kolar Biotech Ltd.)	15/12/2010
	10	Motorol Enterprise Ltd	15/12/2010

	11	Nexus Software Ltd	13/12/2010
	12	Panjwani Packaging Ltd	15/12/2010
	13	Prakash Fortan Softech Ltd	13/12/2010
	14	Rane Computers Consultancy Ltd	13/12/2010
	15	Indo American Credit Corporation Ltd	15/12/2010
	16	Indo American Optics Ltd	8/12/2010
	17	Topline Shoes Ltd	13/12/2010

In addition to above, SEBI has imposed monetary penalty under Section 15C of SEBI Act against the following companies through adjudication proceedings for their failure to redress investor grievances:

Year	Sl.No.	Name of the company	Penalty amount	Date of the adjudication order
April 2013- till date	1	Dhampure Specialty Sugars Ltd	10,000	10/04/2013
	2	Usha (India) Ltd	26,33,000	18/04/2013
	3	Universal Office Automation Ltd	10,000	29/04/2013
2012-13	1	Raj Irrigation pipes & fittings Ltd	75,000	31/05/2012
	2	Satguru Agro Industries Ltd	2,00,000	28/06/2012
	3	Simco industries Ltd	1,50,000	29/06/2012
	4	Jord Engineers India Ltd	2,00,000	28/06/2012
	5	Gujarat Aqua Industries Ltd	10,000	9/10/2012
	6	Gujarat Filaments Ltd	5,00,000	9/10/2012
	7	Earnest Healthcare Ltd	10,00,000	12/11/2012
	8	Lohia Polyesters Ltd	5,00,000	20/11/2012
	9	Kanel Oil & Export Industries Ltd	5,00,000 (Reduced to Rs. 2,00,000 by SAT)	6/12/2012
	10	Sabero Organics Gujarat Ltd	Resolved all pending complaints and paid Rs. 6,80,000 under consent. (Order dated 29/11/2012)	NA
	11	Roselabs Industries Ltd	12,00,000	10/12/2012
2011-12	1	Indu Nissan Oxo Chemical Industries Ltd	13,00,000	07/04/2011
	2	Western India Shipyard Ltd	2,00,000	26/07/2011
	3	Pantaloon Retail (India) Ltd	Resolved all pending complaints and paid Rs. 7,50,000 under consent. (Order dated 5/12/2012)	13/10/2011
	4	Parsoli Corporation Ltd	1,00,000	31/10/2011

	5	ICES Software Ltd	30,000	9/03/2012
	6	Jay Energy and S. Energies Ltd	45,00,000	30/03/2012
2010-11	1	Nexus Software Ltd.	10,00,000	28/07/2010
	2	Kaleidoscope Films Ltd. (formerly known as "Gujarat Investment Castings Ltd")	17,00,000 (Reduced to Rs. 7,00,000 by SAT)	23/03/2011
	3	Motorol Enterprise Ltd.	25,00,000	25/03/2011